

Failure of Talks of U.N. Sugar Conference in Geneva

2082. SHRI B.V. DESAI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the failure of the talks at Geneva to evolve a new international sugar agreement will not in any way hamper India to market its sugar ;

(b) if so, whether U.N. Sugar Conference in Geneva has failed to reach a fresh agreement for fixing sugar export quotas due to the difficult attitude of some major sugar exporting countries ;

(c) if so, whether in view of this decision, India would face scarcity of sugar in her international market this year ;

(d) if so, to what extent the decision of UN conference has affected India's position ; and

(e) the remedial steps being taken by Government in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) The failure of the UN Sugar Conference at Geneva will result in the termination of International Sugar Agreement 1977 on 31st December, 1984 and as such there will not be any restriction on export/import of sugar with effect from 1.1.1985.

(b) Yes, Sir.

(c) No, Sir.

(d) and (e) Failure of UN Sugar Conference to arrive at a new agreement implies removal of all restrictions

on export/import of sugar. India is unlikely to be affected as a majority of sugar produced is consumed internally and only a small portion is exported. Our need for future exports will be determined from time to time, with reference to the international price situation.

Murderous Assault on A Senior Officer of DDA

2083. SHRI JAI-PAL SINGH KASHYAP : Will the Minister OF WORK AND HOUSING be pleased to state :

(a) whether recently a murderous assault was made on a senior officer DDA living him half crippled because he exposed shoddy construction work done by certain contractors in connivance with DDA officials ; and

(b) if so, the details thereof stating the action taken by Government in the matter and also to ensure safety of DDA officials who expose those indulging in corruption ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, a murderous assault was made on a Senior Executive Engineer of the Quality Control Cell of the DDA and who was assigned the duty of conducting quality control inspections as well as investigation of vigilances cases.

(b) The matter is under Police investigation. The DDA have Commissioner requested the of Police, Delhi to give special attention to the investigation of this case with a view to tracking down the culprits.

With a view to ensuring the safety of DDA officials, DDA have decided

to provide officials vehicles to the Executive Engineers of their Quality Control Cell and to officers of their Vigilance Cell for performance of official duties.

Prices of Fertilizers

2084. SHRI MOOL CHAND DAGA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the present prices of fertilizer were fixed long back nitrogenous fertilizer in November 1977 and phosphatic fertilizers in February 1979 and there has been no change so far ; and

(b) if so, the loss suffered by Government on this account ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) and (b) The Prices of both Nitrogenous & Phosphatic fertilizers have been revised four times since November, 1977 i.e. from 10.3.79, 8.6.80, 11.7.81 and 29.6.83. The amount of subsidy paid by Government on fertilizers during the last 5 years is as follows :

Year	Amount of subsidy (Rs. in crores)
1979-80	602.58
1980-81	505.26
1981-82	375.22
1982-83	605.36
1983-84	1041.83

Directives to States Regarding Slaughter of Healthy Cattle in Slaughter Houses

2085. DR. VASANT KUMAR PANDIT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Prime Minister had called upon the Chief Ministers of all the States to be more vigilant and strict about slaughter of "healthy" bovine cattle in the slaughter houses ;

(b) the response received from each State Government to the Prime Minister's suggestions ;

(c) how many States have appointed the "Authorised Committee" for inspection of animals before the usual formal sanction is given ;

(d) what action is taken against the erring States ;

(e) whether the public have pointed out failure of the State authorities to strictly implement the Constitutional provisions for protection of bovine cattle, particularly at places where giant sized modern slaughter houses are operating ; and

(f) if so, the action taken or proposed to be taken by Government to implement the assurance given to Acharya Vinoba Bhave on the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir. The Prime Minister had addressed a letter in February, 1982 to the Chief Ministers of 14 States regarding reported slaughter of economically useful bullocks.

(b) A gist of the replies received from the State Governments is attached.